



2026:AHC:30970

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 370 of 2026

Daya Shanker

.....Petitioner(s)

Versus

Board Of Revenue Allahabad District-Allahabad

.....Respondent(s)

Counsel for Petitioner(s)	:	Kshatresh Kumar, Ratnesh Mishra
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Rajeev Mishra, learned counsel, holding the brief of Sri Kshatresh Kumar, learned counsel for the petitioner, Sri Ram Dhan, learned State Late Officer for the state-respondents and Sri Azad Rai, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed for the following relief:-

"Issue a writ, order or direction in the nature of mandamus, directing the Hon'ble Member, Board of Revenue, Prayagraj to decide the Revision No.1730 of 2020 (Daya Shanker vs. State of U.P. and Others), pending before him since 9.11.2020, as expeditiously as possible"

3. Counsel for the petitioner states that revision filed by the petitioner, arising out of the proceeding under Section 34 of the U.P. Revenue Code, 2006, is pending before the Board of Revenue since 9.11.2020. He placed the order sheet of the pending proceeding in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.1/Board of Revenue, U.P. at Prayagraj to decide the aforesaid revision, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

February 11, 2026
C.Prakash

(Chandra Kumar Rai,J.)